

**NATIONAL COMPANY LAW TRIBUNAL**

**राष्ट्रीय कंपनी विधि अधिकरण**

**CUTTACK BENCH**

**कटक खंडपीठ**

**ORDER OF THE HEARING ON 15<sup>th</sup> APRIL, 2024, 10:30 A.M.**

TP No. 01/CTB/2020(CP (IB) No. 1283/MB/2017) IA (IB) No. 94/CB/2022,  
IA (IB) No. 296/CB/2022, IA (IB) No. 272/CB/2023, IA (IB) No. 362/CB/2023,  
IA (IB) No. 3/CB/2024, IA (IB) No. 78/CB/2024, IA (IB) No. 79/CB/2024,  
IA (IB) No. 90/CB/2024

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Axis Bank Ltd. -Vs- BSR Diagnostic Ltd.
Under Section	7 IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)

Mr. P.P. Bishwal, Adv.  
Ms. Suranajana Chatterjee, Adv.  
Mr. Mukesh Kr. Jain, Liq.  
Mr. Abhishek Sharma, Adv.  
Mr. Kritya Sinha, Adv.  
Mr. Bibhu Prasad Das, Adv. }  
Mr. P. Anup Das, Adv. } Axis Bank  
Mr. Siddharth Sangal, Adv. } SBI

For Respondent (s)

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**ORDER**

**IA(IB) No. 94/CB/2022:**

This application has been filed under Section 19 (2) R/w 34(3) of IBC for seeking direction. Ld. Counsel Mr. P.P. Bishwal appears for the Liquidator. Respondent is represented by Ld. Counsel Mr. Saswat K. Acharya. List the matter on 22.04.2024.

**IA (IB) No. 296/CB/2022:**

This application has been filed under Section 60 (5) of the IBC Code, 2016 read with Rule 11 of the NCLT Rules, 2016 for seeking appropriate directions against the respondents to refund the amount received from SRA into the bank account maintained by the Liquidator. Both sides counsel present. List the matter on 22.04.2024.

Sd

Sd

**IA (IB) No. 272/CB/2023**

This application has been filed under Section 60(5) of IBC, 2016 for direction against the erstwhile Successful Resolution Applicant to provide details of the missing machineries. Ld. Counsel Mr. P.P. Bishwal appears for the Liquidator. Respondent is represented by Ld. Counsel Mr. Saswat K. Acharya. List the matter on 22.04.2024.

**IA (IB) No. 362/CB/2023:**

This application has been filed under Section 60 (5) of IBC R/w Rule 11 of NCLT Rules, 2016 for direction to release the payment of P.F by the Regional Provident Fund Department. List the matter on 22.04.2024.

**IA (IB) No. 3/CB/2024:**

This application has been filed under Section 60 (5) of IBC R/w Rule 11 of NCLT Rules, 2016 to implead the erstwhile RP as a respondent in IA (IB) No. 272/CB/2023 by the Liquidator. Ld. Counsel Mr. P.P. Bishwal appears for the applicant/Liquidator. List the matter on 22.04.2024.

**IA (IB) No. 78/CB/2024:**

This application has been filed for replacement of Liquidator. Ld. Counsel Mr. Bijya Jena appears for the applicant. Ld. counsel Mr. P.P. Bishwal appears for the respondent. List the matter on 22.04.2024.

**IA (IB) No. 79/CB/2024:**


This application has been filed under Section 60(5) of IBC for extension of Liquidation period for six months. Another IA(IB) No. 78/CB/2024 is pending for replacement of Liquidator. Hence, call the both matter on 22.04.2024.

**IA (IB) No. 90/CB/2024:**

This application has been filed under Rule 11 of NCLT Rules, 2016 by UV Asset Reconstruction Company Ltd. to be substituted/replaced in place of State Bank of India for the interest of justice. Ld. Counsel Mr. Bijay Jena appears for the applicant. Since, the affidavit is not disclosed in the entire application Applicant counsel wants to withdraw the application with liberty to file fresh application with full particulars. His request is considered. Accordingly, this application is dismissed as not pressed.



**Kaushalendra Kumar Singh**  
**Member (Technical)**



**P. Mohan Raj**  
**Member (Judicial)**